

**GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar**

Subject: Appointment of District Judges on adhoc basis.

Reference: Letter No. 26097/RG/GS dated 22-07-2024 from the Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.

**Government Order No. 14014-JK(LD) of 2024.
Dated. 05- 08- 2024.**

As recommended by the High Court of Jammu and Kashmir and Ladakh and in terms of rule 20 of the Jammu and Kashmir Higher Judicial Service Rules, 2009, sanction is hereby accorded to the adhoc appointment of the following Sub-Judges as District Judges (Entry Level):

S. No.	Name of the Judicial officer S/Shri
1	Prem Sagar
2	Archana Charak
3	Abdul Qayoom Mir
4	Manzoor Ahmad Zargar
5	Yahya Firdous Ahangar
6	Manoj Parihar
7	Bashir Ahmad Munshi
8	Raja Mohd. Tasleem
9	Manjeet Rai
10	Anjum Ara
11	Manzoor Ahmad Khan
12	Rajni Sharma
13	Madan Lal
14	Ahsan-Ullah Parvez Malik
15	Vinod Kumar



16	Arun Kumar Kotwal
17	Sushil Singh
18	Ramesh Lal
19	Mansoor Ahmad Lone
20	Parvin Pandoh
21	Faizan Ul Haq Iqbal
22	Noor Mohd. Mir
23	Swati Gupta
24	Rafia Hassan

The aforesaid adhoc appointments shall be subject to the following conditions:-

- Achal*
- i. The adhoc appointments shall be for a period of six months or till the regular selection/appointment is made, whichever is earlier;
 - ii. The adhoc appointments shall not confer any right to claim seniority or any other superior right to the adhoc appointees viz-a-viz those who may be appointed pursuant to regular selection against director LCE quota; and
 - iii. The adhoc appointees shall be reverted to the cadre of Civil Judges (Sr. Division)/Sub Judges in case they are not found fit for promotion to the post of District Judge after regular selection process or in case sufficient posts are not available for their promotion on regular basis.

By Order of the Lieutenant Governor.

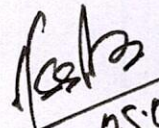
Sd/-
(Achal Sethi)
Secretary to Government
Dated. 05 -08-2024.

No. Law-Jud/59/2021-10.

Copy to the:-

1. Principal Secretary to Hon'ble Lt. Governor, J&K, Srinagar.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Commissioner Secretary to Government, General administration Department.

4. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.
5. All concerned Judicial Officers.
6. Director Information, J&K, Srinagar.
7. Director Archives, Archaeology and Museums, J&K, Srinagar.
8. Private Secretary to Chief Secretary for information of Chief Secretary, J&K.
9. Private Secretary to the Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
10. I/C Website, Department of Law, Justice and Parliamentary Affairs
11. Government Order File.
12. Concerned File.


05.08.24

(Ashish Gupta)
Additional Secretary to Government